

नई दिल्ली द्वारा नौकरियों के लिए विदेश भेजे जा रहे उड़ीसा के गरीब श्रमिकों को चालू वर्ष के दौरान उत्प्रवास प्रमाण पत्र नहीं दिये गये हैं ; और

(ख) यदि उक्त भाग (क) का उत्तर 'हां' हो तो उसके क्या कारण हैं तथा किन संगत नियमों के अंतर्गत मंत्रालय ने उन्हें उत्प्रवास प्रमाण पत्र नहीं दिये हैं ?

भ्रम मंत्रालय के राज्यमंत्री (श्री पी० ए० संगमा) : (क) जी, नहीं ।

(ख) प्रश्न नहीं उठता ।

Foreign Funds

2170. SHRI SAMAR MUKHERJEE: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the institutions namely Vidushak Karkhana, Shahdol, Madhya Pradesh, Social Action for Rural and Tribal Inhabitants of India (Sarthi), Panchmatal District, Gujarat; Vivekananda Adivasi Kalyan Samiti, Village Chantyagara, Bankura District, West Bengal and Sewa, Ahmedabad have been receiving foreign contributions under the Foreign Contribution (Regulation) Act, 1976 during the period 1981 to 1984.

(b) if so, the amount received by these institutions, year-wise; and

(c) the countries from where the funds have originated and the names of the organisations who have contributed to the funds?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS AND THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI P. CHIDAMBARAM): (a) Sewa, Ahmedabad has reported the receipt of foreign contribution under the Foreign Contribution (Regulation) Act, 1976 during the period from 1981 to 1984,

Vidushak Karkhana, Shahdol, Madhya Pradesh Social Action for Rural and Tribal Inhabitants of India (Sarthi), Panchmatal District, Gujarat; Vivekananda Adivasi Kalyan Samati, Village Chantyagara, Bankura District, West Bengal have not reported the receipt of contributions during the above period.

(b) and (c) Information is annexed. [See Appendix CXLI, Annexure No. 99].

Foreign Funds received by various Organisations

2171. SHRI SAMAR MUKHERJEE: Will the Minister of HOME AFFAIRS be pleased to state:

(a) what is the total amount of foreign funds which have been received by various organisations under the Foreign Contribution (Regulation) Act, 1976 in the years 1983 and 1984; and

(b) what is the break-up of these amounts from each foreign country?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS AND THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI P. CHIDAMBARAM): (a) According to the information available with us regarding foreign funds received by various organisations under the Foreign Contribution (Regulation) Act, 1976 following amounts were received in the country in the years 1983 and 1984:

1983...Rs. 264.22 crores.

1984...Rs. 253.98 crores.

(b) Information is annexed. [See Appendix CXLI, Annexure No. 100].

Fixing of Cardamom Price

2172. SHRI R. T. GOPALAN: Will the Minister of COMMERCE be pleased to state:

(a) whether an enhanced international price is being fixed on the OPEC formula for cardamom; and

(b) if so, the details of the same and the steps taken to give a more reasonable remunerative price to cardamom growers to encourage them to grow more cardamom?

THE MINISTER OF COMMERCE (SHRI P. SHIV SHANKAR): (a) No, Sir.

(b) The Spices Board is implementing a number of developmental schemes to encourage cardamom growers to grow more cardamom and increase productivity. However, the return to the growers on their produce depends on many factors like domestic demand, international market situation, crop availability etc.

Purchase of Cardamom

2173. SHRI R. T. GOPALAN: Will the Minister of COMMERCE be pleased to state:

(a) whether any action has been initiated with regard to his statement 23 months ago at Madurai that STC and CTC will be asked to purchase cardamom from the cardamom growers at an agreed price for export purposes;

(b) if so, how much cardamom has since been purchased by STC and CTC during the above period; and

(c) if no action has been taken, will Government take necessary steps to encourage the cardamom growers by purchasing at least from the beginning of the next year, as there are no foreign orders for cardamom?

THE MINISTER OF COMMERCE (SHRI P. SHIV SHANKAR): (a) and (b) Yes, Sir. The STC and CTCL have already initiated action in this regard and have procured a quantity of 6906 Kgs and 100334.9 Kgs, respectively till 11-3-1987.

(c) Does not arise.

Death of a Delhi Police Constable

2174. SHRI DEBENDRA NATH BARMAN:

SHRI M. A. BABY:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) what are the details of the relief given by the Government to the family of the Delhi Police constable who jumped to death recently;

(b) what are the reasons for such extreme action taken by the said constable;

(c) whether the Government has conducted any inquiry to know the reasons for such action; and

(d) if so, what are the details of the findings and if not, what are the reasons for not conducting an inquiry?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS SHRI CHINTAMANI PANIGRAHI:

(a) In addition to the normal pensionary benefits admissible to the family of the deceased, a maintenance allowance of Rs. 200/- per month has been sanctioned from the Delhi Police Mutual Benefit fund.

(b) to (d) The deceased has left behind a suicide note in which he has written that he was ending his life as he was unable to bear the after effects caused by the Oium Gas leakage in December, 1986.

Staff Strength of Ashok Hotel New Delhi

2175. SHRI SURAJ PRASAD: Will the Minister of TOURISM be pleased to state:

(a) whether staff strength in each category of workmen as well as officers has been fixed in Ashok Hotel, New Delhi; and

(b) if so, when and what are the details thereof?